

  
**भारत का राजपत्र**  
**The Gazette of India**

असाधारण  
EXTRAORDINARY  
भाग II — खण्ड 1  
PART II — Section 1  
प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 44]  
No. 44]

नई दिल्ली, सोमवार, जुलाई 8, 2002/ आषाढ़ 17, 1924  
NEW DELHI, MONDAY, JULY 8, 2002/ ASADHA 17, 1924

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

**MINISTRY OF LAW AND JUSTICE**  
**(Legislative Department)**

*New Delhi, the 8th July, 2002/Asadha 17, 1924 (Saka)*

**THE ANDAMAN AND NICOBAR ISLANDS RENT  
CONTROL (AMENDMENT) REGULATION, 2002**

No. 1 OF 2002

Promulgated by the President in the Fifty-third Year of the Republic of India.

A Regulation further to amend the Andaman and Nicobar Islands Rent Control Regulation, 1964.

In exercise of the powers conferred by clause (1) of article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by him:—

- |   |   |
|---|---|
| 1. (1) This Regulation may be called the Andaman and Nicobar Islands Rent Control (Amendment) Regulation, 2002.   | Short title and commencement.                               |
| (2) It shall come into force at once.   |   |
| 2. In the Andaman and Nicobar Islands Rent Control Regulation, 1964 (hereinafter referred to as the principal Regulation), for the words "Chief Commissioner", wherever they occur, the words "Lieutenant Governor" shall be substituted. | Substitution of Lieutenant Governor for Chief Commissioner. |
| 3. In section 2 of the principal Regulation,—<br>(i) clause (a) shall be omitted;   | Amendment of section 2.                                     |

(ii) after clause (c), the following clause shall be inserted, namely:—

‘(ca) “Lieutenant Governor” means the Administrator of the Union territory of the Andaman and Nicobar Islands appointed under clause (1) of article 239 of the Constitution.’.

endment  
ection 3.

4. In section 3 of the principal Regulation, after clause (b), the following clause shall be inserted, namely:—

‘(c) to any religious or charitable trust or wakf registered as a non-profit organisation in the Andaman and Nicobar Islands which has been working for the benefit of the society at large in the field of health, education, community development or social welfare in the Andaman and Nicobar Islands for more than fifteen years.

*Explanation.*—The term “wakf”, for the purposes of this Regulation, shall mean a wakf as defined in clause (r) of section 3 of the Wakf Act, 1995.’.

43 of 1995.

K. R. NARAYANAN,  
*President.*

SUBHASH C. JAIN,  
*Secy. to the Govt. of India.*